

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

209. IA/1097/2022 IA/838/2022 C.P. (IB)/909(MB)2020

**IN THE MATTER OF**

Ebony Estates Private Limited

... Petitioner

Vs

Grohealthy India Agrotech Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant

IA/838/2022:

Adv. Sahil Saiyed (VC)

For the Respondent:

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**ORDER**

**IA 1097 of 2022**- Ld. Counsel for the Applicant prays for a short adjournment in view of the fact that application under Section 66 is pending before Court No. 2. Allowed as prayed for. Adjourned to **30.04.2024**.

**IA 838 of 2022**- Ld. Counsel for the Applicant prays for a short adjournment. Allowed as prayed for. Adjourned to **30.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/